

ITEM NO.2

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 11681/2022

(Arising out of impugned final judgment and order dated 01-04-2010 in CMWP No. 47934/2008 01-04-2010 in CMWP No. 39850/2009 passed by the High Court Of Judicature At Allahabad)

M/S WAVE INDUSTRIES PVT. LTD.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.133255/2022-CONDONATION OF DELAY IN FILING and IA No.133259/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.133258/2022-EXEMPTION FROM FILING O.T. and IA No.133256/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.133254/2022-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 23-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Vivek K. Tankha, Sr. Adv.

Mr. Sumeer Sodhi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file special leave petition is granted.

Delay condoned.

Leave granted.

To be heard alongwith C.A. No. 4766 of 2010.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)

